

**IN THE INCOME TAX APPELLATE TRIBUNAL  
VISAKHAPATNAM BENCH**

**BEFORE**

**SHRI LALIET KUMAR, JUDICIAL MEMBER  
AND  
SHRI BALAKRISHNAN. S, ACCOUNTANT MEMBER**

ITA Nos.90 and 91/VIZ/2024		
Assessment Year: 2016-17		
Purna Prasad Godavarthi, Bangalore.  PAN : ARDPG2834Q.	Vs.	ACIT/DCIT, Circle – 1, Visakhapatnam.
(Appellant)		(Respondent)
Assessee by:		Shri VN Hari (HYBRID)
Revenue by:		Shri N. Gopi Krishna, Sr.DR
Date of hearing:		16.01.2025
Date of pronouncement:		16.01.2025

**ORDER**

**PER LALIET KUMAR, J.M.**

These appeals are filed by the assessee feeling aggrieved by the order passed by the Commissioner of Income Tax (Appeals), National Faceless Appeal Centre (NFAC), Delhi dated 10.01.2024 for the A.Y. 2016-17.

2. At the outset, the Learned Counsel for the assessee submitted that the assessee wishes to avail Direct Tax "Vivad Se Vishwas Scheme, 2024" and hence, would like to withdraw these Appels.

3. After hearing both the parties, we dismiss the appeals of the assessee with a liberty to approach the Tribunal if assessee's case is not accepted in Vivad se Vishwas Scheme 2024 by the Revenue for whatsoever may be the reason, then the assessee shall be at liberty to file Miscellaneous Application before the Tribunal within the time limit prescribed under the Act to reinstate assessee's appeals. Ordered accordingly.

4. In the result, the appeals of the assessee are dismissed as 'withdrawn'.

Order pronounced in the Open Court on 16<sup>th</sup> January, 2024.

<b>Sd/-</b> <b>(BALAKRISHNAN S.)</b> <b>ACCOUNTANT MEMBER</b>	<b>Sd/-</b> <b>(LALIET KUMAR)</b> <b>JUDICIAL MEMBER</b>
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Visakhapatnam, dated 16.01.2025.

***TYNM/sps***

Copy to:

S.No	Addresses
1	Purna Prasad Godavarthi, C/o.MSPR & Co., Chartered Accountants, # 2768E, E-Block, 1 <sup>st</sup> Main Sahakar Nagar, Bangalore – 560092, Karnataka.
2	The ACIT/DCIT, Circle – 1, Visakhapatnam.
3	Prl.CIT, Visakhapatnam
7	DR, ITAT, Visakhapatnam Bench.
8	Guard File

*By Order*